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Date: 24/08/2025

Praveen Rastogi & Ors. Vs Securities and Exchange Board of India

Court: Securities Appellate Tribunal Mumbai

Date of Decision: Jan. 15, 2025

Hon'ble Judges: P. S. Dinesh Kumar Presiding Officer, Meera Swarup Technical Member ,Dheeraj Bhatnagar

Technical Member

Bench: Full Bench

Advocate: KC Jacob, Shourya Tanay, Mihir Mody, Yash Sutaria ,Tushar Bansode

Judgement

This praecipe is filed by the appellants seeking corrections in our order dated January 06, 2025 to add \tilde{A} ¢ \hat{a} , $\neg \hat{A}$ "129.2, 129.3, 129.5 to \tilde{A} ¢ \hat{a} , \neg in the first sentence

of paragraph no. 4, before ââ,¬Å"129.11ââ,¬â€.

2. Mr. Mihir Mody, learned advocate for the respondent has no objection. His submission is placed on record. Correction ordered. Praecipe is

accordingly disposed of.

- 3. Learned advocate for the appellants seek two more weeks time to deposit the amount as directed on January 06. 2025. Granted.
- 4. Call on March 12, 2025.